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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

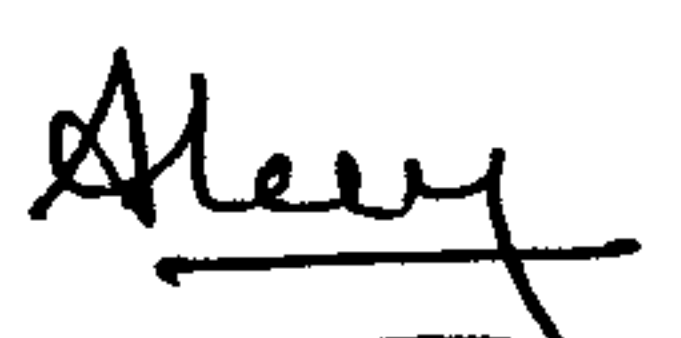

**Co. Appeal No. 169/252(3)/NCLT/AHM/2018**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.05.2018**

Name of the Company: Amit Kumar Jain.  
(Shankeshwar Alloys Pvt Ltd)  
V/s.  
Registrar of Companies

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ALAY VASAVADA AIW	PCS	APP-1 & 2	
2.	SHIVRAM GANESAN	Adv.	APP-1 & 2	

**ORDER**

PCS Mr. Alay B. Vasavada with Advocate Mr. Shivram Ganesan is present for the Applicant. None is present for ROC.

Representation of ROC is still awaited. Hence a reminder be issued to the ROC to expedite the same. The appellant has already filed a copy of income tax returns for relevant year since incorporation of the company. Therefore, the case is fixed for further argument on 06.07.2018.

List the matter on 06.07.2018.

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**

Dated this the 31<sup>st</sup> day of May, 2018.